

Trade Practices Act, 1969 in the case of M/s. Brooke Bond India Limited, Calcutta for the setting up of a new unit for the manufacture of instant coffee at Hosur, Tamil Nadu and the Order dated the 19th August, 1981 of the Central Government thereon together with an explanatory note on the Report. [Placed in Library. See No. LT-2817/81.]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE
MINUTES

SHRI P. V. G. RAJU (Bobbili):

I beg to lay on the Table Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 10th September, 1981.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Assam State Legislature (Delegation of Powers) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 14th September, 1981."

ASSAM STATE LEGISLATURE (DELEGATION OF POWERS) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Assam State Legislature (Delegation of Powers) Bill, 1981, as passed by Rajya Sabha.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER: The Committee on Absence of Members

from the Sittings of the House in their Fifth Report have recommended that leave of absence be granted to the following Member for the period mentioned against him:—

Shri Shiv Prasad Sahu—17th August to 4th September, 1981. (Sixth Session).

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SOME HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: The leave is granted. The Member will be informed accordingly.

12.28 hrs.

MATTERS UNDER RULE 377

(i) MEASURES TO SAVE BEEDI INDUSTRY KERALA

SHRI V. S. VIJAYARAGHAVAN (Palghat): Under Rule 377, I make the following statement.

In Kerala, production of un-labelled beedi on a mass scale has created problems for the beedi industry. Making use of the exemption limit granted by the Government, the manufacturers of unbranded beedi are defrauding the Government of excise duty worth crores of rupees. The markets are flooded by un-branded beedies which are pushing out the branded beedies which are manufactured in the cooperative sector. This result is that on the one hand the Government is losing revenue and on the other hand the genuine manufacturers are affected. Press owners in whose press the label is printed, dealers in beedi leaf, tobacco etc. are the people who are engaged in the business of manufacturing unbranded beedi.

If this situation is allowed to continue, the genuine manufacturing units of beedi will suffer grievously and many workers will become jobless. Therefore, the Government has

[Shri V. S. Vijayaraghavan]

to pay urgent attention to this problem. The excise duty imposed on beedi should be shifted on to tobacco. The present system of exemption to unbranded beedi from the incidence of excise has in fact created this problem.

Therefore, either the Government should withdraw the excise duty on beedi or levy the duty uniformly on branded as well as unbranded beedi.

I request the Government to take immediate steps in this regard and save the beedi industry in Kerala.

(Interruptions)**

MR. DEPUTY-SPEAKER: Nothing except 377 will go on record. I request you in the Gandhian way to go to your seat.

(ii) NEED TO CONVERT MURTIZAPUR-YAVATMAL NARROW GAUGE LINE INTO BROAD GAUGE RAILWAY LINE

SHRI UTTAMRAO PATIL (Yavatmal): Mr. Deputy-Speaker, Sir, the trains between Murtizapur and Yavatmal in Maharashtra are running on narrow gauge line with old model engine. These trains take more than 10 to 12 hours to cover the distance of 250 kms.

Demand for conversion of these lines into broad gauge is due since long. It is also a fact that the trains are run by some private foreign company.

It is far beyond the tolerance of the travelling passengers to cooperate with railway authority and 'Rail Roko' agitation has been launched by some youth organisations from 10th August, 1981.

Circumstances demand that the Central Government should intervene and convert this narrow gauge into broad gauge and also provide other facilities to the passengers in order

to stop the agitation and speeding up of trains.

(iii) DETERIORATING LAW AND ORDER SITUATION IN DELHI

श्री भीष्म राम जैन (चांदनी चौक) : उपाध्यक्ष महोदय, दिल्ली में ला एंट आर्डर की स्थिति भयंकर हो गई है, सर-आम असामाजिक तत्व भले आदिमियों को जान से मार देते हैं, लोगों के जान-माल की सुरक्षा नहीं रह गई है। पुलिस बिल्कुल निष्क्रिय हो गई है। यहां तक कि लोगों की एफ. आई. आर. तक दर्ज करने में हिलो-हुज्जत की जाती है। अपराधियों का पता लगाने में पुलिस नाकामयाब रहती है।

दिनांक 11-9-81 की रात्रि के 8.30 बजे दिल्ली के चांदनी चौक इलाके में भागीरथ प्लेस में होल-सेल बिजली मार्केट के एक आशु नामक 22 वर्षीय युवक की वहीं पर रहते दाले कुछ असामाजिक तत्वों द्वारा हत्या कर दी गई, फलस्वरूप 12-9-81 को तमाम बिजली मार्केट बंद रही। सारे इलाके में असुरक्षा की भावना व असंतोष व्याप्त है। वहां के निवासियों का कहना है कि पुलिस की असामाजिक तत्वों से गिंमली भगत है, इसीलिये शिकायत करने पर भी पुलिस उनके खिलाफ कार्यवाही नहीं करती है। असामाजिक तत्व खुलेआम वहां के दुकानदारों को धमकी दे जाते हैं और इस युवक की हत्या पुलिस की डील डाल का ही एक कारण है। पुलिस हत्यारे का पता लगाने और गिरफ्तार करने में असफल रही है ॥

इसी प्रकार उसी दिन 11-9-81 को रात्रि के समय दिल्ली के उपराज्यपाल के निवास के बाहर कुछ असामाजिक तत्वों द्वारा गोली चलाने से एक सिपाही की तत्काल मृत्यु हो गई और दूसरा सिपाही घायल हो गया। दिल्ली की पुलिस इस अपराध को साधारण अपराध मान रही है जब कि केन्द्रीय अन्वेषण एजेंसियां उसे गंभीर अपराध मानती हैं। इस कांड में भी पुलिस

**Not recorded.